

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 357/2002

DATE OF ORDER : 5.9.2003

Smt. Rita Singh wife of Shri Kumar Ranveer aged about 39 years.
TGT Sanskrit (under transfer), Kendriya Vidyalaya, Suratgarh
Cantt. At present resident of Ar. No. P-7, Kendriya Vidyalaya
No. 1, Tonk Phatak Jaipur.

..... Applicant.

VERSUS

1. Kendriya Vidyalaya Sangathan through its Commissioner,
18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.

2. Dy. Commissioner (Adm.), Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.

3. Shri Sabir Ali, Principal, presently posted at Kendriya
Vidyalaya, JRC Bareilly, Uttar Pradesh.

4. Brig. D.S. Chouhan, Chairman, Vidyalaya Management
Committee, Kendriya Vidyalaya Suratgarh Cantt.

5. The Assistant Commissioner, Kendriya Vidyalaya Sangathan,
92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur.

..... Respondents.

Mr. Hemant Gupta, Proxy counsel for
Mr. Manish Bhandari, Counsel for the applicant.
Mr. V.S. Gurjar, Counsel for the respondents.

CORAM:

Hon'ble Mr. S.K. Agarwal, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

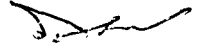
The applicant has filed this OA whereby praying for the
following reliefs:-

"Your humble applicant pray that the impugned transfer
order dated 4.6.2001 (Annexure A/1) and order dated
15.7.2002 (Annexure A/2) and all other consequential
orders if passed in that regard may kindly be quashed
and set aside and the applicant may be kept either
at Suratgarh where she was earlier posted or at any
other place in Jaipur as her husband is already working
at Jaipur."

2. During the pendency of this ^{O.A./h} the services of the applicant
have been terminated.

3. In view of the subsequent development, the present OA has become infructuous and is accordingly dismissed with no order as to costs.


(M.L. CHAUHAN)
MEMBER (J)


(S.K. AGARWAL)
MEMBER (A)